### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

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#### TWENTIETH REPORT

(Presented on 10.3.2016)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twentieth Report.

- 2. The Committee met on 9 March, 2016 for
  - I. Examination of seven Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
  - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

### **Examination of the Constitution (Amendment) Bills**

- 3. The Committee examined the following seven Constitution (Amendment) Bills:-
- (1) The Constitution (Amendment) Bill, 2016
  (Amendment of the Eighth Schedule) by
  Shri Kunwar Pushpendra Singh Chandel, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include 'Bundeli' and 'Kumaoni' languages in that Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2016 (Amendment of article 1) by Shri Kunwar Pushpendra Singh Chandel, M.P.

The Bill seeks to amend the Constitution with a view to change the nomenclature of our country from "India, that is Bharat" to "India, that is Bharat Varsha".

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2016 (Substitution of new article for article 331) by Shri Kunwar Pushpendra Singh Chandel, M.P.

The Bill seeks to amend the Constitution with a view to provide that the President may, if he is of the opinion that the persons with disabilities are not adequately represented in the House of the People, nominate not more than four members from amongst the persons with disabilities having special knowledge or practical experience in respect of such matters as literature, art, sports, science, philosophy, social service, trade, agriculture and climate change to the House of the People.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2016 (Amendment of article 366) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend article 366 of the Constitution with a view to include and define the term `consultation' in order to give it same meaning homogeneously throughout the Constitution and remove ambiguity of different meanings assigning to it in different articles of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 2016 (Insertion of new article 21B) by Prof. Saugata Roy, M.P.

The Bill seeks to insert a new article 21B in the Constitution with a view to make right to gainful employment as a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(6) The Constitution (Amendment) Bill, 2016 (Amendment of article 80, etc.) by Shri Rajeev Satav, M.P.

The Bill seeks to amend the Constitution with a view to provide representation to differently-abled persons, if they are not adequately represented, in the-

(i) House of the People, by way of nomination of not more than two members, from amongst the differently-abled persons by the President, in the House;

(ii) Legislative Assemblies of the States, by way of nomination of two members, from amongst the differently-abled persons by the Governors, in Assemblies.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

(7) The Constitution (Amendment) Bill, 2016 (Substitution of new article for article 340) by Shri Jayadev Galla, M.P.

The Bill seeks to amend the Constitution with a view to provide constitutional status to the National Commission for Backward Classes on the lines of National Commissions for the Scheduled Castes and the Scheduled Tribes, respectively.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of twenty Bills as shown in the Appendices.
- 5. After considering all aspects of the Bills, the Committee recommend that eighteen Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that the remaining two Bills shown in Appendix-II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

#### **Recommendations**

- 6. The Committee recommend that-
  - (i) Sarvashri Kunwar Pushpendra Singh Chandel, P.P. Chaudhary, Prof. Saugata Roy and Jayadev Galla, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in subparas (1), (2), (4), (5) and (7) of paragraph 3 above;
  - (ii) Sarvashri Kunwar Pushpendra Singh Chandel and Rajeev Satav, M.Ps. may not be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (3) and (6) of paragraph 3 above; and
  - (iii) the classification and allocation of time to twenty Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

9 March, 2016

19 Phalguna, 1937 (Saka)

DR. M. THAMBI DURAI

Chairperson, Committee on Private Members' Bills and Resolutions.

## APPENDIX-I

# (See para 5 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Climate Change Bill, 2015 by Shri Kalikesh Narayan Singh Deo, M.P.	23 of 2015	A	2 hours
2.	The Special Financial Assistance to the State of Odisha Bill, 2015 by Shri Kalikesh Narayan Singh Deo, M.P.	78 of 2015	A	2 hours
3.	The Hospital-Acquired Infections (Prevention, Control and Mandatory Reporting) Bill, 2015 by Shri Prem Das Rai, M.P.	160 of 2015	A	2 hours
4.	The Supreme Court of India (Establishment of a Permanent Bench at Guntur) Bill, 2016 by Shri Jayadev Galla, M.P.	6 of 2016	A	2 hours
5.	The Constitution (Amendment) Bill, 2016 (Amendment of article 12) by Shri P.P. Chaudhary, M.P.	5 of 2016	A	2 hours
6.	The Constitution (Amendment) Bill, 2016 (Amendment of article 66) by Shri P.P. Chaudhary, M.P.	4 of 2016	A	2 hours
7.	The National Commission for Sugarcane Farmers Bill, 2015 by Shri Rajesh Pandey, M.P.	336 of 2015	A	2 hours
8.	The Population Control Bill, 2015 by Shri Rajesh Pandey, M.P.	337 of 2015	A	2 hours

1	2	3	4	5
9.	The Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Rajasthan Bill, 2015 by Shri C.P. Joshi, M.P.	286 of 2015	A	2 hours
10.	The Supreme Court of India (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2016 by Dr. A. Sampath, M.P.	7 of 2016	A	2 hours
11.	The Sikh Marriage Bill, 2016 by Dr. Dharam Vira Gandhi, M.P.	14 of 2016	A	2 hours
12.	The Nationalisation of Inter-State River Bill, 2016 by Shri Kirti Azad, M.P.	13 of 2016	A	2 hours
13.	The Prevention and Punishment of the Crime of Genocide Bill, 2016 by Shri Kirti Azad, M.P.	11 of 2016	A	2 hours
14.	The Euryale Ferox Nut Growers (Remunerative Price and Welfare) Bill, 2016 by Shri Kirti Azad, M.P.	12 of 2016	A	2 hours

1	2	3	4	5	
15.	The Victims of Accident (Equal Compensation) Bill, 2016 by Shri Gopal Chinayya Shetty, M.P.	9 of 2016	A	2 hours	
16.	The Homeless Pavement Dwellers (Welfare) Bill, 2016 by Shri Gopal Chinayya Shetty, M.P.	10 of 2016	A	2 hours	
17.	The Special Financial Assistance to the State of Maharashtra Bill, 2016 by Shri Gopal Chinayya Shetty, M.P.	8 of 2016	A	2 hours	
18.	The Constitution (Amendment) Bill, 2016 (Insertion of new Part IVB) by Dr. Ramesh Pokhriyal 'Nishank', M.P.	1 of 2016	A	2 hours	

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## APPENDIX-II

# (See para 5 of the Report) (List of Bills placed in category `B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Disclosure of Lobbying Activities Bill, 2015 by Shri Kalikesh Narayan Singh Deo, M.P.	208 of 2015	В	2 hours
2.	The Representation of the People (Amendment) Bill, 2016 (Amendment of section 33) by Shri Rabindra Kumar Jena, M.P.	2 of 2016	В	2 hours